

(c) and (d). Development and improvements of existing stations by the provision/augmentation of amenities/facilities, such as benches, drinking water, reservation facility, etc. is a continuous process and is undertaken as and when so warranted on the basis of the volume of traffic handled at the stations and subject to availability of funds and relative priorities.

Change of Grade of Railway Station

3227. DR. VALLABH BHAI KATHIRIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Station Gumta Taluka Jetpur, District Rajkot has been transferred from 'B' grade to 'D' grade;

(b) if so, the reasons therefor and the impact of the said transfer;

(c) whether an agreement/understanding amongst the collector Rajkot, Public agitators and the Railway District Bhavanagar Division was reached that there would be no cut down in the facilities in carrying out transfer of the grade;

(d) if so, the details thereof;

(e) whether the said understanding/agreement has been carried out; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Gomta Station has been converted from 'B' to 'D' class station on 15.7.93 on operational grounds and on reasons of economy with resultant saving in expenditure. The amenities at the station has been retained and there is no adverse impact on facilities enjoyed by travelling public.

(c) Yes, Sir

(d) The agreement stipulates that the public facilities like issue of tickets and MSTs, stoppage of Mail/Express trains as per original schedule, quota of two berths earmarked at the station would not be curtailed.

(e) and (f). All amenities/facilities for travelling public have been retained as per the agreement except for sale of season tickets. The booking clerk posted at the station for sale of tickets has, however, been withdrawn with effect from 28.4.94 due to poor offering of passenger traffic and sale of tickets is being arranged through contractor on commission basis. The quota of two berths allotted to this station has been merged with the reservation quota of Gondal Station which is merely 10 kms. away and can be easily accessed by passengers of Gomta Station.

Import List of Wastes

3228. PROF. OMPAL SINGH NIDAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have finalised a modified list of wastes for import; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) The Government have finalised a list of metal scrap to be allowed for free imports and those to be restricted for imports. The imports of hazardous wastes is restricted.

(b) The list of freely importable and restricted scrap is annexed as Statement. This list is notified by the Directorate General of Foreign Trade under the Foreign Trade (Development and Regulation) Act, 1992.

The import of hazardous waste is regulated under Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989 notified under the Environment (Protection) Act, 1986.

STATEMENT

(To be Published in the Gazette of India Extraordinary Part-II

Section 3, Sub-section (ii)).

**Government of India
Ministry of Commerce**

**Notification No. 4 (RE-96)/92-97
New Delhi : Dated the 11th July, 1996**

C.O. (E) :- In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992), the Central Government hereby makes the following amendments in the IYC (RE) Clarification of Export and Import Items published on 25.3.1996, namely :

In the relevant Chapters denoted by first two digits of the Exim Codes and in their serial order appropriately there under, the following addition/amendment/substitution may be made as described in the undermentioned